STATEMENT OF IMMOVABLE PROPERTY FOR THE YEAR 2023 AS IT STOOD ON 31,12,2023

1. Name of Officer (in full) and service to which the

VINOD KUMAR TIWARI, Indian Forest Service

officer belongs

Present Post held

Central Information Commissioner

3. Present Pay

Rs 2,25,000/- p.m.

SI.	Name of Distt.,	Name ar	nd details of	property		If not in own name,	How acquired? Whether by		1112
No.	Sub-Division, Taluki & village in which property is situated	Housing & other buildings	Lands		*Present Value	state in whose name held and his/her relationship to the Government Servant	purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition and name with details of person(s) from whom acquired	Annual income from the Property	Remarks
1.	Distt. Faizabad (U.P.), Sub-	Land	Agricultural (Bhumidhari) land		550000	Yes, Joint, PK Tiwari, Brother.	Registered gift on dtd. 11.06.68 from Shri Shiv	Nil as per entry in	Land though in own possession but the title of the land is
	Tehsil - Bikapur, Pargana - Paschim Rath,		Kh, No	Area B-B-Dh^	1 1 0 0	One-fifth interest shared with brother on equal share basis	Narain Pande S/O Shri Buniyad Pande R/O Vill. Malawan. Relation-Great	the remarks column.	subjudice. Suit in Hon'ble High Court
	Vill Malawan		112/A*	8-8-4	1	(10%)	Grand father (i.e. Father's		of UP vide Civil
		La description	112/B#	0-8-10	11/4/20		Nana)	a 8	Appeal No. 345/82.
			227*	10-0-14			30.2		Attorney has been
	100		474*	3-0-15	and the Sand		111 4 7		appointed.
			Sub-total	21-18-3	20 H				
2.	Distt. Faizabad (U.P.), Sub-	Land	Agricultura (Bhumidha	The same of the sa	12500	Yes, Joint, PK Tiwari, Brother.	Registered gift on dtd. 11,06.68 from Shri Shiv	Nil as per entry in	Land though in own possession but the
	Tehsil - Bikapur, Pargana -		Kh, No.	Area B-B-Dh^		One-fifth interest shared with brother	Narain Pande S/O Shri Buniyad Pande R/O Vill.	the remarks column.	title of the land is subjudice. Suit in Hon'ble High Court
b	Paschim Rath, Karaundi VillMalawan	77	11	0-8-14	9-2	on equal share basis (50%)	Malawan. Relation-Great Grand father (i.e. Father's Nana)	columnit	of UP vide Civil Appeal No. 345/82. General Power of Attorney has been appointed.

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3.	Distt. Faizabad (U.P.), Sub- Tchsil - Bikapur, Pargana - Paschim Rath, Vill Malawan	House	House - On Area=1-0-0		250000	Yes, Joint, PK Tiwari, Brother. One-fifth interest shared with brother on equal share basis (50%)	Registered gift on dtd. 11.06.68 from Shri Shiv Narain Pande S/O Shri Buniyad Pande R/O Vill. Malawan. Relation-Great Grand father (i.e. Father's Nana)	Nil as per entry in the remarks column.	Land though in own possession but the title of the land is subjudice. Suit in Hon'ble High Court of UP vide Civil Appeal No. 345/82. General Power of Attorney has been appointed.
4.	Distt. Faizabad (U.P.), Sub- Tehsil - Bikapur, Pargana - Paschim Rath, VillMalawan	Land	Residential Area=1-0-0	Plot (Approx.)	100000	Yes, Joint, PK Tiwari, Brother. One-fifth interest shared with brother on equal share basis (50%)	Registered gift on dtd. 11.06.68 from Shri Shiv Narain Pande S/O Shri Buniyad Pande R/O Vill. Malawan. Relation-Great Grand father (i.e. Father's Nana)	Nil as per entry in the remarks column.	Land though in own possession but the title of the land is subjudice. Suit in Hon'ble High Court of UP vide Civil Appeal No. 345/82. General Power of Attorney has been appointed.
5.	Distt. Faizabad	Land	Mang	o Grove	325000	Yes, Joint, PK Tiwari, Brother.	Registered gift on dtd. 11.06.68 from Shri Shiv		Land though in own possession but the
	(U.P.), Sub- Tehsil - Bikapur,		Kh. No.	Area B-B-Dh^		One-fifth interest shared with brother	Narain Pande S/O Shri Buniyad Pande R/O Vill.	remarks	title of the land is subjudice. Suit in Hon'ble High Court
	Pargana -		352	0-8-0	21	on equal share basis (10%)	Malawan. Relation-Great Grand father (i.e. Father)	Carried Section 1997	of UP vide Civil
	Paschim Rath,	e als	87M	1-14-10	34.8	(1076)	Nana)		Appeal No. 345/82.
	VillMalawan		264M	2-0-0	to the later of		201-1-1-1-1-1		General Power of Attorney has been
			82M	0-10-0					appointed.
			423M	0-1-0	THE COL		The State of		
	The state of the s	100	450M	0-2-10	1186				
			76M	0-11-0					
			34	1-7-0	1000				•
			Sub-total	6-14-0				11	

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6.	Distt. Faizabad (U.P.), Sub-	Land	Mai	ngo Grove	130000	Yes, Joint, PK	Registered gift on dtd	Nil as	Land though in own
	Tehsil-Bikapur, Pargana- Paschim Rath,		Kh. No.	Area B-B-Dh^		Tiwari, Brother. One-fifth interest shared with brother	Narain Pande S/O Shri	per entry in the	possession but the title of the land is
	VillMalawan		21M	0-1-10	1	on equal share basis (25%)	Buniyad Pande R/O Vill. Malawan. Relation-Great	remarks column.	subjudice. Suit in Hon'ble High Court
			35M	0-3-0		(23%)	Grand father (i.e. Father's Nana)		of UP vide Civil Appeal No. 345/82.
			66M	0-2-10					General Power of Attorney has been
			433M	0-5-0					appointed.
			311M	0-4-0					
			430M	0-9-0	. 1= 15				
			447M	0-1-10				1	
	-		500M	0-2-0	0				
1			403M	0-3-0					
1			31M	0-2-0	14 15 15 15 15 15 15 15 15 15 15 15 15 15	1 2 7			
1			66m	0-2-0					
			35m	0-4-0				1	
			331M	0-2-0		34 77 77 8			
			414M	0-2-15					
			416M	0-1-0					1
			500M	0-4-0					
			38	0-2-10					
	1707	/	Sub-total	2-11-15		resident and the			

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7.	Greater NOID. Distt. Ghaziabad (U.P.)	A Land	Residential plot and a house built on this plot with HBA from HP Government Area = 230 sq m		Yes, Solc	Purchase, NA, Purchased on instalments under Delta Scheme of Greater NOIDA Industrial Development Authority. All the installments have been paid and a house thereon has been constructed.\$\$	1,20,000 (for part of the house rented	Secretary (Forests) GoHP vide his No. Fts.1(B)3-23/88 (Estt.)/PF dated nil, copy endorsed vide PCCF HP No. Ft.384-127/86(E-I) dtd. 24.11.94, Addition & alteration
8.	Himachal PradeshFlat No. 2, Block No. 15, Type-C Phase-III below BCS, New Shimla of HP Nagar Vikas Pradhikaran Distt. Shimla			740000	Yes, Joint, Shared with wife - Mrs. Vijay Laxmi Tiwari on 60:40 basis (Own share 40%)	Purchase, By Registration/allotment of flats on Hire/Purchase/99 year lease hold basis under 9th Partially Self Financing Scheme of HP Nagar Vikas Pradhikaran Kasumpti, Shimla — a Government of HP owned institution/authority. Allotment made vide letter No. HP NVP Admn.(b)-9thPSFS(C)15320-4073-75	Rs. 62,400/- (as 40% own share of total rent of Rs 1,56,000 for the whole calendar year)	carried out post- superannuation. Intimation for the acquisition of the flat given to PCCF HP and forwarded to Secretary (Forests) GoHP vide his letter No. Ft.384-128/66(E- 1) dated 13.06.2000. Acknowledgement from Secretary (Forests) GoHP still awaited. Bank loan
	Distt. Faizabad (U.P.), Tehsil – Milkipur, Pargana - Paschim Rath, Vill Uchhahpali (Khata No.		Kh. No. Area (in ha.) 1002 0.9870		Tiwari, Father, shared with others. Then Father's share is further shared	dated 30.06.2000.	Nil	repayment complete Ancestral non-fruit bearing mixed orchard shared with so many others.

10	DistL Faizabad (U.P.), Tehsil -	Land	Orcha	rd (mixed)	Value @	1			
1	Milkipur, Pargana -		Kh. No.	Area (in ha.)	Rs. 20.0 lakh/ha =	Yes, Joint, Late Shri Awadh Naresh	Gift, Inheritance after death of father on 8th July	Nil	Ancestral non-fruit
	Paschim Rath,		945	0.4550 Rs. 26.70	Rs. 26.70	Tiwari, Father, shared with others. Then	2017. Yet to be	· .	bearing mixed orchard shared wish
	Vill Uchhahpali		0.8800 = Rs	= Rs. 1.11	Will Share Fathar's al.	mutated.@		so many others.	
	(Khata No. 00430)			1.3350	lakh)	mother and brother. Hence own share			
						1/24 (4.17%). Inheritance after death of father on 8th July 2017. Yet to be			1.00
١,	Distt. Faizabad (U.P.), Tehsil -	Land	Orcha	Orchard (mixed)		mutated.@ Yes, Joint, Late Shri	Gis 1		
	Milkipur,		Kh. No.	Area (in Rs. 20.0 lakh/ha =	Awadh Naresh Tiwari, Father, shared	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then	Nil	Ancestral non-fruit bearing mixed orchard shared with	
	Pargana - Paschim Rath, Vill Uchhahpali (Khata No. 00522)		1043K	0.0630	Rs. 1.26 (own share = Rs. 0.053 lakh)	with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%). Inheritance after death of father on 8th July 2017. Yet to be mutated.@	Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%).		so many others.
	Distt. Faizabad	Land	Orchar	rd (mixed)	Value @	Yes, Joint, Late Shri	Gift, Late Shri Awadh	Nil	Ancestral non-fruit
	(U.P.), Tehsil – Milkipur,		Kh. No.	Area (in ha.)	Rs. 20.0 lakh/ha = Rs. 35.66	Awadh Naresh Tiwari, Father, shared with others. Then	Naresh Tiwari, Father, shared with others. Then		bearing mixed orchard shared with so many others.
	Pargana - Paschim Rath,	area e	912	0.3540	(own share	Father's share is	Father's share is further shared with mother and		so many others.
- 1	Vill		946	0.7330	= Rs.	further shared with	brother. Hence own share		
	Uchhahpali		1089	0.6960	1.486 lakh)	mother and brother. Hence own share	1/24 (4.17%).		
	(Khata No. 00523)		Sub-total	1.7830		1/24 (4.17%). Inheritance after death of father on 8th July 2017. Yet to be mutated.@			

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13.	Distt. Faizabad (U.P.), Tehsil -	Land	Orchan	d (mixed)	Value @	V 11 1			
14.	Milkipur, Pargana - Paschim Rath, Vill Uchhahpali (Khata No. 00528)		Kh. No.	Area (in ha.) 0.2780	Rs. 20.0 lakh/ha = Rs. 5.560 lakh (own share = Rs. 0.232 lakh)	Awadh Naresh Tiwari, Father, shared	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%).		Ancestral non-fruit bearing mixed orchard shared with so many others.
•••	Distt. Faizabad (U.P.), Tehsil -	Land	Orchard (mixed)		Value @ Rs. 20.0	Yes, Joint, Late Shri Awadh Naresh	Gift, Late Shri Awadh	Nil	Ancestral non-fruit bearing
	Milkipur, Pargana -	No. of	Kh. No.	Area (in ha.)	lakh/ha =	Tiwari, Father, shared			mixed orchard shared with so many others.
Pargana - Paschim Rath, Vill Uchhahpali (Khata No. 00529)		968K	0.4050	Rs. 8.1 lakh (own share = Rs. 0.338 lakh)	with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%). Inheritance after death of father on 8th July 2017. Yet to be mutated. @	Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%).			
15.	Distt. Faizabad (U.P.), Tchsil -	Land		Plantation calyptus)	Value @ Rs. 20.0	Yes, Joint, Late Shri Awadh Naresh	Gift, Late Shri Awadh Naresh Tiwari, Father,	Nil	Plantation is still young and there is no understory or
	Milkipur, Pargana -		Kh. No.	Area (in ha.)	lakh/ha = Rs. 15.86	Tiwari, Father, shared with others. Then			cultivation.
	Paschim Rath,	DEVIS.	962	0.0580	lakh (own share = Rs.	Father's share is further shared with	shared with mother and brother. Hence own share		
	Vill Uchhahpali		1121	0.7350	5.287 lakh)		1/3 (33.33%).		
	(Khata No. 00001)	/	Sub-total	0.7930		Hence, own share 1/3 (33.33%). Inheritance after death of father on 8th July 2017. Yet to be mutated. @	е		

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Distt. Faizabad (U.P.), Tehsil -	Land	Orchare	(mixed)	Value @	Variation			
Milkipur, Pargana -		Kh. No.	Area (in ha.)	Rs. 20.0 lakh/ha =	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, shared with	Gift, Late Shri Awadh Naresh Tiwari, Father,	Nil	Ancestral non-fruit bearing mixed orchard shared with so
Paschim Rath, Vill		967	0.7710	113. 21.24	others. Then Father's	shared with others. Then Father's share is further		many others.
Uchhahpali		977	0.2910	(own	with mother and	shared with mother and brother. Hence own share		
(Khata No. 00015)		Sub-total	1.0620		brother. Hence, own share 1/24 (4.17%). Inheritance after death of father on 8 th July	1/24 (4.17%).		
					2017. Yet to be			
Distt. Faizabad	Land	Agricu	Itural Land	Value @	mutated. @ Yes, Joint, Late Shri	Gift, Late Shri Awadh	Nil	No income as there is no
(U.P.), Tehsil – Milkipur,		Kh. No.	Area (in ha.)	Rs. 20.0	Awadh Naresh Tiwari,	Naresh Tiwari, Father,		division and no mutation.
Pargana -		667K	0.0470	Rs. 6.82	Father, shared with others. Then Father's	shared with others. Then Father's share is further		
Paschim Rath,		929K	0.0160	lakh (own share ==	share is further shared	shared with mother and		
Vill Uchhahpali		954	0.0030		with mother and brother. Hence, own	brother. Hence own share 1/6 (16.67%).	1	
(Khata No.		974K	0.0740	Rs. 1.137	share 1/6 (16.67%).	110 (10.0170).	1	
00016)		1134K	0.0660	lakh)	Inheritance after death			
		1145K	0.1100		of father on 8th July 2017. Yet to be			
		1371 gha	0.0250	4	mutated. @			
		Sub-total	0.3410	Value @	Yes, Joint, Late Shri	Gift, Late Shri Awadh	Nil	Ancestral non-fruit bearing mixed orchard shared with so
Distt. Faizabad	Land		rd (mixed)	Rs. 20.0	Awadh Naresh Tiwari,	Naresh Tiwari, Father, shared with others. Then	1	many others.
(U.P.), Tehsil -		Kh. No.	Area (in ha.)	Takiviid -	Father, shared with others. Then Father's	Father's share is further	1	
Milkipur, Pargana - Paschim Rath, Vill Uchhahpali (Khata No. 00418)		688 kha	0.2090	Rs. 4.18 lakh (own share = Rs. 0.174 lakh)	others. Then rather s share is further shared with mother and brother. Hence, own share 1/24 (4.17%). Inheritance after death of father on 8th July 2017. Yet to be mutated. @	shared with mother and brother. Hence own shat 1/24 (4.17%).	re	

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1/13/75, Civil	Plot	Plot Area =	350 sq m	assessed.	Awadh Naresh Tiwari,			and rest of the family. No -Page 8 of 9
Milkipur, Pargana- Paschim Rath, VillPara Brahmnan (Khata No. 00012)	Residential	574K	na.) 0.0250 It on this plot.	Rs. 0.50 lakh (own share = Rs. 0.056 lakh)	Father, shared with others. Then Father's share is further shared with mother and brother. Hence, own share 1/9 (11.11%). Inheritance after death of father on 8th July 2017. Yet to be mutated. @ Yes, Joint, Late Shri	Father's share is further shared with mother and brother. Hence own share 1/9 (11.11%).	Nil	House in own use by mother
0. Distt. Faizabad (U.P.), Tehsil -	Land	Agricu Kh. No.	Area (in	Value @ Rs. 20.0 Iakh/ha =	Yes, Joint, Late Shri Awadh Naresh Tiwari,	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then	Nil	division and no mutation.
e					Inheritance after death of father on 8th July 2017. Yet to be mutated. @		7	No income as there is no
Distt Faizabad (U.P.), Tehsil – Milkipur, Pargana – Paschim Rath, VillPara Brahmnan (Khata No. 00011)	Lend	Agricu Kh. No.	Area (in ha.) 0.4580	Value @ Rs. 20.0 lakh/ha = Rs. 9.16 lakh (own share = Rs. 3.053 lakh)	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence, own share 1/3 (33.33%).	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/3 (33.33%).		division and no mutation.

Lines (Near Nayar Colony) Distt. Faizabad (U.P.)	Present value calculated applying generic rate @ Rs. 25000/sq Father, Shared with brother (50%). Inheritance after death of father on 8" July 2017. Yet to be mutated. @	division and no mutation
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Notes & Explanations: 1. ^ B-B-Dh = Bigha-Biswa-Dhur

* Sold on 23.06.1990 by the General Power of Attorney

1. 2. 3. 4. 5. * Sold on 19.05.1998 by the General Power of Attorney, intimation of which sent to Secretary (Forests) to the GoHP but acknowledgement not received as yet.

A house on the plot has been constructed in the year 2004-05 for which permission and HBA from GollP obtained. Addition & alteration carried out after superannuation.

@ To be mutated, inherited after death of father on 8th July 2017.

No separate valuation done. Calculation made @ 20 lakt/ha on agricultural land in Vill – Uchhahpali and Vill-Para Brahmnan. For residential plot calculation made

@ Rs. 25000/sq mtr.

Each page numbered as X of Y and initialled.

(Vinod Kumar Tiwari) Central Information Commissioner

Date03 January, 2024......

Implicable clause to be struck out.

* In case where it is not possible to assess the value accurately the approximate value in relation to present conditions may be indicated.

** Includes short-term lease also.

* The wording 'No Change or No addition opr as in previous year' may be avoided and all details filled up. Note - The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group 'A' and Group 'B') services under Rule 15(3) of the Central Civil Services (Conduct) Rules 1955 (now Rule 18(1) of the CCS(Conduct) Rules, 1964), on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of

any other person.

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